

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

112. M.A. 1181/2019
IN
C.P.(IB)-405(MB)/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **05.04.2024**

NAME OF THE PARTIES: SREI Infrastructure Finance Ltd

V/s.

Sterling Sez And Infrastructure Ltd.

SECTION 7 OF IBC, 2016

ORDER

HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE

Adv Geeta Toraskar a/w Adv Rakesh Gupta, Avni Sharma, Adv.; Ridhima Sharma, Adv. Kabir Saund for R-10 M.A. 1181/2019, Adv. Devashish Godbole for R-3 are present.

M.A. 1181/2019

1. It has been recorded from the order dated 29.11.2023 as stated by Adv. Devashish appearing for the RP that R-3 i.e. Sterling Biotech Ltd. has already filed the reply through erstwhile liquidator. However, upon checking the record, it is revealed that no reply has been received by the Court and Counsel for the RP failed to place any acknowledgement issued by NCLT. Therefore, it can be safely said that so far no reply has been filed.
2. Since, R3 has been sold as going concern, and the new management has taken over, we hereby direct R-3 to file reply after serving a copy on the other side. Registry is directed to enable R-3 to file reply.

3. Ld. counsel for the Liquidator submits that the erstwhile liquidator was changed vide order dated 06.03.2024 and current liquidator is in the process of collecting all the information to pursue this application.
4. List on **06.06.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
/RKS/

Sd/-
LAKSHMI GURUNG
Member (Judicial)